

3

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

O.A.No.653 of 2010
Cuttack, this the 25th October, 2010

A.K.Dakua Applicant
Versus
UOI & Ors. Respondents

CORAM
THE HON'BLE MR.C.R.MOHAPATRA, MEMBER (A)

By filing Memo dated 25.10.2010, Learned Counsel for the
Applicant seeks to withdraw this OA with liberty to file ~~better~~ ^{a better} constituted
fresh Original Application. Having heard Mr. C.Patnaik, Learned Counsel
appearing for the Applicant and Mr.S.K.Patra, Learned ASC appearing on
notice for the Respondents this OA is dismissed as withdrawn with liberty to
the Applicant to file fresh OA, if so advised.

Mr.Patra, Learned ASC appearing on notice for the
Respondents undertakes to communicate copy of the order along with OA [to
be handed over by the Registry] to the Respondent No.3 for his record.

Member (Admn.)